

श्री यशवन्त सिंह कुशवाह : माननीय उपाध्यक्ष, मंत्री महोदय ने मेरे पूरे प्रश्न का उत्तर नहीं दिया, केवल एक अंश का उत्तर दिया है। अधिकांश महत्वपूर्ण भाग छोड़ दिया गया है, कृपया उसका उत्तर दिलाया जाय।

12.24 hrs.

RE. BANARAS HINDU UNIVERSITY  
AND SITUATION IN HARYANA

SHRI S. M. BANERJEE (Kanpur) : While a statement was allowed to be made by the Minister of State in the Ministry of Education, Shri Bhagwat Jha Azad, the other day, Mr. Speaker said that some discussion would be allowed. Now the situation there has further deteriorated. So many leaders have been arrested. Police have entered the campus and beaten up students.

I would request you to allow a discussion immediately. Or let the Minister make a statement on these developments. The teachers, strike which is going on in spite of the assurance of the Prime Minister, has not been withdrawn. In UP today 3,000 teachers are in Jail.

SHRI RAM SEWAK YADAV: rose—

MR. DEPUTY SPEAKER : It is not necessary to take up time now.

श्री रामसेवक यादव (बाराबंकी) : आप एक मिनट के लिए मेरा निवेदन सुन लें। कल यहाँ पर राज्य शिक्षा मंत्रीजी ने प्रतिवेदन प्रस्तुत किया था, उस पर कोई प्रश्न या सफाई पूछने का मौका नहीं मिला। बनारस हिन्दू विश्वविद्यालय की हालत बिगड़ती जा रही है और वह अब काशी विद्यापीठ में भी फैल गई है। कल काशी विद्यापीठ में भी पुलिस चुसी और उसने विद्यार्थियों को पीटा और गिरफ्तार किया। साथ ही साथ राजनीतिक दलों के नेताओं को—बास तीर से उत्तर प्रदेश के भूतपूर्व

गृह-उप-मंत्री रस्तम सतीन तथा दूसरे नेताओं को गिरफ्तार किया गया। अध्यापकों की हालत भी बिगड़ती जा रही है—यह सरकार, नीतिविहीन होने के कारण कुछ नहीं कर रही है। इसलिये मेरा निवेदन है कि इस पर सरकार की ओर से कुछ बयान आना चाहिये, कुछ सन्तोषजनक उत्तर आना चाहिये, सफाई होनी चाहिये, यहाँ पर बहस होनी चाहिये।

श्री अटल बिहारी वाजपेयी (बलरामपुर) : उपाध्यक्ष महोदय, बनारस हिन्दू विश्व-विद्यालय में जो कुछ हो रहा है, हम उस पर चर्चा चाहते हैं। कल भागवत झा बाबा महोदय ने वक्तव्य दिया था, आप उस पर चर्चा का समय तय करें तथा यह चर्चा जल्दी होनी चाहिये।

एक बात और—कल स्पीकर महोदय ने कहा था कि हरियाणा की विधान सभा सात दिन के भीतर बुलाई जानी चाहिये। मगर राज्यपाल महोदय कहते हैं कि विधान सभा बुलाने की कोई जरूरत नहीं है। हरियाणा की विधान सभा में किस का बहुमत है यह कौन तय करेगा—अल्प मत में कौन है और बहुमत में कौन है इस का निर्णय क्या राजभवन में होगा या विधान भवन में होगा? राज्यपाल महोदय विधान मंडलों के अध्यक्षों के निर्णय को कार्यान्वित करने के लिये सलाह देने को तैयार नहीं है। मैं चाहता हूँ कि आप हरियाणा की स्थिति पर चर्चा करने का मौका दें।

मुझे पता लगा है कि गृह मंत्री कहते हैं कि जिस मुख्य मंत्री के बहुमत के बारे में सन्देह है, वह मुख्य मंत्री विधान सभा को भंग करा सकता है—यह न तो विरोधी दलों के नेताओं की जो समिति बनी है उसने निर्णय किया है और न अध्यक्षों ने यह सिफारिश की है—गृह मंत्री महोदय को अपने

[ श्री अटल बिहारी वाजपेयी ]

वक्तव्य के बारे में स्पष्टीकरण करना चाहिये इस लिये आप सदन को चर्चा का मौका दें ।

श्री रामसेवक यादव : उत्तर प्रदेश की कल की घटनाओं के बारे में गृह मंत्री से बयान आना चाहिये और उस पर फोरन बहस होनी चाहिये ।

SHRI RANGA (Srikakulam) : I support the suggestion made by my hon. friend Shri Vajpayee in regard to Haryana. In the light of the observations made by the Speaker here when this question was sought to be raised, it is only fair to the House that, if the Assembly in Haryana is not going to be convened, this House at least should be given an opportunity, and an early opportunity, to discuss this matter.

श्री रवि राय (पुरी) : उपाध्यक्ष महोदय, वाजपेयी साहब ने जो सुझाव दिया है, मैं उसको तारीफ करता हूँ। कल स्पीकर साहब ने सलाह दी थी—विधान सभा के अध्यक्षों की सिफारिश को सरकार के सामने रखा था, लेकिन वहाँ के मुख्य मंत्री बंसी लाल का बयान आया है कि विधान सभा 27 जनवरी को ही बुलाई जायगी। चव्हाण साहब आज यहाँ मौजूद नहीं हैं, शायद जान-बूझ कर नहीं आये हैं.....(श्वबषान)..... मैं अनुरोध करूँगा कि स्पीकर साहब की जो सिफारिश थी उस पर कार्यवाही होनी चाहिये तथा 27 जनवरी को विधान सभा बुलाने की जो बात है, उसकी जगह 7 दिन के अन्दर विधान सभा को बुलाने के लिये आप गृह मंत्री को आज्ञा दें ।

SHRI H. N. MUKERJEE (Calcutta North East) : Mr. Speaker was pleased to indicate yesterday the likelihood of discussions both on conditions in the Banaras Hindu University and the Haryana matter.

In regard to Banaras, I have received a message from so esteemed a personality as Shri Nabha Krishna

Choudhury who is deeply perturbed over what is happening in Banaras and who wants the Centre to do something about it immediately.

In regard to Haryana, we have a feeling that political operators are on the rampage in a manner which this Parliament has got to take notice of. Quite apart from the rights and wrongs of certain constitutional issues which have cropped up which we are also entitled to discuss, the Congress Party is here, its leadership is represented in the Government, and the Congress Party leadership is going on making all kinds of statements which are giving a handle to this business of political banditry which we have seen in Madhya Pradesh, in Haryana and so many other places. This whole matter is extremely relevant to the idea of parliamentary democracy in this country, and this has got to be discussed in this House, because if we are going to have proprieties straightened out, then we should have that debate.

श्री प्रकाशबीर शास्त्री (हापुड़) : उपाध्यक्ष महोदय, जहाँ मैं इस बात से सहमत हूँ कि बनारस हिन्दू विश्वविद्यालय और उत्तर प्रदेश में चल रहे अध्यापकों और छात्रों के आन्दोलन के सम्बन्ध में, क्योंकि उत्तर प्रदेश में इस समय कोई सरकार नहीं है, पार्लियामेंट को विस्तार से विचार करना चाहिये, वहाँ मैं यह बात भी विशेष रूप से कहना चाहता हूँ कि पीछे हरियाने में सामान्य चुनाव जो आरम्भ हुए थे उससे पहले कांग्रेस ने एक बड़ी स्वस्थ परम्परा का प्रारम्भ किया। अब कांग्रेस ही हरियाने के अन्दर अपना बहुमत बनाने के लिये उस स्वस्थ परम्परा का गला अपने हाथों से चोटना चाहती है। कल, परसों दया कृष्ण चौधरी के उदाहरण से स्पष्ट हो गया है कि पहले आया राम और गया राम थे, लेकिन अब दयाराम भी आ गये हैं। इस प्रकार की स्थिति चल रही है। तो मेरा कहना है कि आप कांग्रेस हाई कमान्ड को नहीं बल्कि

केन्द्रीय सरकार को निर्देश दें इस विषय का तत्काल ही इस प्रकार का कोई निर्णय लें जिससे हरियाणा की अस्वस्थ परम्परा जो अभी कई दूसरे राज्यों में चुनाव होने जा रहे हैं उनमें न दोहरायी जाय। और देश के अन्दर जनतंत्र को बचाये रखने के लिये जो स्वस्थ निर्णय आवश्यक है वह लिये जा सकें।

MR. DEPUTY-SPEAKER : Mr. Hem Barua.

SHRI R. D. BHANDARE : (Bombay Central) : Are we not entitled to speak ?

MR. DEPUTY-SPEAKER : There is no question of entitlement. Please resume your seat.

SHRI HEM BARUA (Mangaldai) : The political embroglio in Hariana has become a matter of concern for us and it is not a question of whether the Chief Minister can advise the Governor to dissolve the Assembly if he wants to. But the trouble is that there are deep fissures in the ruling Party there. The best way to decide is to call a meeting of the legislative body which the Government there has refused to do and the Governor has not submitted any report to the Central Government so far. Attempts are now being made (Interruptions) to make Gayaram as Ayaram. Therefore, we, being the supreme and sovereign forum of the nation, we should take interest in it and see that democracy is not destroyed there in Haryana by the selfish interests of certain people.

श्री रणधीर सिंह (रोहतक) : यह हमारे घर का मामला है। बड़े घर में कोई राजी होता है तो कोई नाराज होता है। लेकिन जब पूरा घर इकट्ठा होकर बैठ जाता है तो नाराज जो हैं उनको मना लेते हैं। जो भाई थोड़े बहुत गुमराह हैं उनको मना लेंगे। इनको क्यों सामरुवाह की पेशवा हो रही है। इनको किस बात का दर्द है ?

इन को हमसे क्या हम दर्द है। हरियाणा इन्कलाबी सूबा है, कोई न कोई नई बात होती है और यह.....

श्री रवि राय : श्री भगवत दयाल शर्मा को पूछ लीजिये।

श्री रणधीर सिंह। यह डिफेशन को क्यों ऐनकरेज करते हैं।

SHRI R. D. BHANDARE : This question of Haryana was raised yesterday. The Speaker just mentioned the guidelines which have been decided by the Speaker's Conference. One of the elements of the guidelines was that within 7 days the Assembly should be convened. Therefore, the opposition has got to wait for 7 days. (Interruptions) It is mandatory. They are just making political capital out of nothing. They have got to wait for seven days.

SHRI UMANATH (Pudukkottai) : Both the questions of Banaras Hindu University developments and Haryana are very very urgent because in the Banaras Hindu University though things are taking place for a long time, no effective steps have been taken by the Government.

But the latest developments indicate that Central Government is resorting to political conspiracy to give it a particular political turn. So far, it was the SSP that was there. So far, it was the SSP that was attacked. Yesterday, offices of the community party of India and the communist party (Marxist) were raided and all the leaders have been arrested. What is happening is this. (Interruption) While we are not given an opportunity to discuss this situation which we are entitled to, the Central Government is creating a situation by which they want to show that it is the leftist parties that are responsible for all these things, and they are taking police action. We gave both Calling Attention Notice and adjournment Motion Notice,

[ Shai Umanath ]

but both have been rejected. So, we must have a discussion on this matter. That is the first point.

Secondly, on the question of Haryana, apart from all that has been said by my colleagues on this side, which I support, the point is that we are not given an opportunity to discuss the situation in Haryana which is having various phases of development. Yesterday, over the All India Radio, a news was suddenly put up to the effect that the Home Ministry circles feel that if the Chief Minister thinks that large scale defections have taken place, he can advise the Governor and the Governor must accept his advice to dissolve the Assembly. This is put out through the Home Ministry over the AIR and in the press.

But my point is, when we are not allowed to discuss the situation here under various pretexts, on the other hand, the Home Ministry is deliberately doing this. So far, in such crises, they were merely advising the Governors, but now, through the AIR they are advising the Governor and saying, "Our Chief Minister will advise you and you must accept his advice. I therefore request that this matter should be discussed here and now; otherwise there will be serious repercussions.

श्री श्रीचन्द्र गोयल (चन्डीगढ़) : एक मिनट आप हमारी बात भी सुन लें। एक मिनट आप ने रणधीर सिंह जी को भी दी है।

MR. DEPUTY-SPEAKER : Order, order. I have given an opportunity to your leader. Please resume your seat. Shri Sezhiyan.

SHRI SEZHIYAN (Kumbakonam) : After the disquieting developments that had taken place in Haryana, which were referred to here, the Speaker said yesterday that the Assembly was there and it was seized of the matter and within seven days it may meet. (Interruption) But, as Shri Umanath has said, the Government of India through their spokesmen, have expressed a certain

opinion which has come out over the AIR and has been published in the newspapers; because this is being used as a handle to bring pressure on Haryana. (Interruption) The Government of India itself feel, through their spokesmen, that the Governor can dissolve the Assembly. If such an opinion is given, it will be hanging like a Damocles sword on the persons there. Therefore, a situation might arise out of this statement. Therefore, I want a categorical statement from the Home Minister whether he approves of the statement issued by the spokemen of the Home Ministry. I should like to know what he has to say. We are entitled to know, the Parliament is entitled to know, the opinion of the Government through the Home Minister and not through the AIR or through the newspapers. On that point, I want a categorical statement from the Government and the Home Ministry as to what they propose to do, whether they are going to follow in the footsteps indicated by the Home Ministry's officials. I want a clear statement on this matter.

श्री इसहाक सम्भली (अमरोहा) : पूरे ५० पी० में ऐजुकेशनल इन्स्टीट्यूशन्स बन्द हैं मुरादाबाद जिले में एक कालेज के अन्दर।

MR. DEPUTY-SPEAKER : No, no. I have given an opportunity to your party.

श्री इसहाक सम्भली : मुरादाबाद जिले में एक कालेज के अन्दर पुलिस ने घुसकर...

MR. DEPUTY-SPEAKER : Nothing will go on record.

श्री इसहाक सम्भली : \*\*

SHRI THIRUMALA RAO (Kakinada) : Sir how long will this rambling talk go on in this House? Are you going to conclude it or not at any time?

MR. DEPUTY-SPEAKER : Order, order. So far as the events about the Banaras Hindu University are concerned,.....

श्री जार्ज फरनेन्डीज (बम्बई-दक्षिण) :  
उपाध्यक्ष महोदय, तार बा रहे हैं, उनकी  
गिरफ्तारी हो रही है। उनको मारा जा  
रहा है। उत्तर प्रदेश में कोई सरकार है  
ही नहीं।

MR. DEPUTY-SPEAKER : After the  
statement from the Education Minister,  
the Speaker had observed that he will  
consider about giving an opportunity.  
Banaras Hindu University is a central  
university.

श्री जार्ज फरनेन्डीज : उपाध्यक्ष  
महोदय, शिक्षक.....

MR. DEPUTY-SPEAKER : What is  
this nonsense? There must be some  
restraint. (*Interruption*)

AN HON. MEMBER : It is a nuisance.

MR. DEPUTY-SPEAKER : It is not  
a nuisance. (*Interruption*)

Mr. Nambiar, you are irrepressible.  
Please resume your seat.

SHRI HEM BARUA : You will agree,  
Sir, if I say that the word "non-sense"  
coming from the Chair is very bad. It  
should be expunged. (*Interruptions*).

MR. DEPUTY-SPEAKER : You  
shouted about the dignity of the House  
yesterday. You are not keeping it now.

श्री अटल बिहारी वाजपेयी : उपाध्यक्ष  
महोदय, आप बोलिए, हम शांति से सुनेंगे।

MR. DEPUTY-SPEAKER : It is a  
central university and some statement  
was made. All of us are very much  
concerned about the happenings in  
Banaras. The House is concerned about  
them. The Business Advisory Committee  
will be consulted and we will fix  
some time as far as possible during this  
week for this matter, because this matter  
should not be kept pending for a long  
time. An opportunity should be given  
as early as possible to discuss it. There

is no difference of opinion about that.  
(*Interruptions*).

श्री जार्ज फरनेन्डीज : शिक्षकों के बारे  
में ?.....(ब्यवधान).....

श्री रवि राय : हरियाणा के बारे  
में ?.....(ब्यवधान).....

MR. DEPUTY-SPEAKER : Yesterday  
the Speaker has made an observation.  
In the Presiding Officers' Conference—I  
was there—certain decisions were taken  
after a good deal of deliberation. The deci-  
sions are based basically on the sovereignty  
of the local legislature and the represen-  
tatives of the people. In the final analysis,  
if certain steps are not taken, who are  
the people who are the masters of the  
situation? The representatives there are  
the masters. The Assembly is still in  
existence. Every now and then what  
happens there and what things are said  
there, we are not concerned with.  
(*Interruptions*). At the present juncture,  
when the legislature is existing there, this  
House has no *locus standi* in that matter.  
This Parliament is not in the picture at  
all. (*Interruptions*).

SHRI UMANATH (Pudukkottai) : At  
that time, when the West Bengal Assembly  
was in existence, this House discussed  
the developments there.

SHRI ATAL BIHARI VAJPAYEE :  
This is double standard. The Home  
Minister should be summoned to the  
House to explain.

.....(ब्यवधान).....

श्री रवि राय : उपाध्यक्ष महोदय,  
चन्हाण साहब ने बयान दिया है। मेरे पास  
यह अखबार है :

"Bansi Lal within his right to advise  
dissolution".

फिर यह कैसे होगा ? ... (ब्यवधान) ...

MR. DEPUTY-SPEAKER : I do not  
know whether it is correct or not.

**SHRI BAL RAJ MADHOK** (South Delhi) : This is a direct encouragement to them to come back to the ruling party. This is something bad and immoral. This is hoodwinking the House. (*Interruptions*).

**SHRI RANGA** (Srikakulam) : What I cannot understand is this. (*Interruptions*) You go on with all this discussion and in the end you say that this House has no *locus standi*. I would just like to discuss that point as briefly as I possibly can.

True, if the Haryana Assembly is given an opportunity of discussing this matter or this House is given the assurance that that House is going to be convened and would be given an opportunity, I am prepared to appreciate the strength of your point that we need not go into this matter and we cannot consider it as of no *locus standi* for ourselves. But what we want to be assured is only this.

Today who is competent to convene that Assembly ? You kindly refresh your own memory about our own practice. Members are not free to get the session to be convened. The Chief Minister alone can convene it. The Governor can convene it on the advice of the Chief Minister. Even without the Chief Minister's advice, as happened in West Bengal, the Governor can direct the Chief Minister to convene the Assembly. We would like to have that assurance that the Governor is taking the necessary steps or the Chief Minister is prepared to take the necessary steps to convene the Haryana Assembly within those seven days that my hon. friend had already referred to, as had been the recommendation of the Speakers' Conference. If we have that assurance this House need not insist upon itself going into this matter and asking you to give it an early opportunity. In view of the fact that the Government is not prepared to give that assurance and the Prime Minister was foolish or unwise enough.....(*Interruption*)..... certainly, I would have said, irresponsible, but I am not using it...that does not matter; the Prime Minister is the Leader of the House and when this question, a very important question, was being raised and

you were good enough to ask so many of us to express our views, she simply walks away and leaves the burden, this baby, to be nursed by the Deputy Prime Minister. I do not understand this business. Therefore it is only right that we should request you to give us the earliest possible opportunity of either discussing the matter or call the Minister of Parliamentary Affairs to your Chamber, take counsel with the Deputy Prime Minister or the Prime Minister, assure yourself that they are going to call the Assembly there within those seven days. If they do not call it, please give an opportunity to this House to discuss this matter.

**SHRI SHEO NARAIN** (Basti) : Sir, on a point of order. Professor Ranga, a learned Member of this House, used the word 'foolish' for the Prime Minister. Is it justified? He must withdraw it.

**SHRIMATI SUCHETA KIRPALANI** (Gonda) : He should withdraw that.

**SHRI RANGA** : The word I have used is not unparliamentary but since it hurts my friends, I withdraw it. She was unwise to have gone away.

**MR. DEPUTY SPEAKER** : You have not followed what the Speaker said yesterday.

श्री रवि राय : आप देख लीजिए उसको उपाध्यक्ष महोदय ।

**MR. DEPUTY-SPEAKER** : I know. I was present here. I can repeat it.

As some Members are agitated about it, we shall consider it tomorrow in the Business Advisory Committee.

Papers to be laid.

**SHRI SAMAR GUHA** (Contai) : Mr. Deputy Speaker.

**MR. DEPUTY-SPEAKER** : Shri Jaganatha Rao.